

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 348/MP/2023 along with IA No. 83/2025

Subject : Petition under Sections 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003, seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited, along with the Power Purchase Agreement dated 30.12.2022, executed in terms thereof, is a nullity.

Petitioner : Adani Renewable Energy Four Limited (AREFL)

Respondents : Solar Energy Corporation of India Limited (SECI) & Ors.

Petition No. 169/MP/2024 along with IA No. 39/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects (Bidding Guidelines) and Articles 4 and 13 of the Power Purchase Agreement dated 29.8.2022 executed between ReNew Naveen Urja Private Limited and Solar Energy Corporation of India Limited.

Petitioner : ReNew Naveen Urja Private Limited (RNUPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Petition No. 178/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects and Articles 4 and 13 of the Power Purchase Agreement dated 25.7.2022 executed between Anupavan Renewables Private Limited and Solar Energy Corporation of India Limited.

Petitioner : Anupavan Renewables Private Limited (ARPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **9.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, AREFL



Shri Lakshyajit Singh, Advocate, AREFL
Ms. Mannat Waraich, Advocate, RNUPL & ARPL
Ms. Ashabari Thakur, Advocate, RNUPL & ARPL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Ms. Somya Sahni, Advocate, SECI
Ms. Rashmi Vaish, Advocate, SECI
Shri Aditya K Singh, Advocate, MPPMCL
Shri Akhil Hasija, Advocate, CSPDCL
Shri Rohan Mishra, Advocate, CSPDCL
Shri Mahima Singh Kanwar, Advocate, CSPDCL
Shri Hitendra Nath Rath, Advocate, GRIDCO
Ms. Laxmi, Advocate, GRIDCO
Shri Aditya K Singh, Advocate, UPPCL
Shri Mridul Gupta, Advocate, UPPCL
Shri Vineet Gupta, Advocate, UPPCL
Shri Vinit Kumar, Advocate, UPPCL
Ms. Dalima Gupta, Advocate, UPPCL
Ms. Anisha Upadhyay, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

At the outset, the learned counsel appearing on behalf of the Respondent No.1/SECI sought an adjournment due to the unavailability of the arguing senior counsel. The learned counsel appearing on behalf of the Petitioners did not object to the said request.

2. The learned counsel appearing on behalf of Respondent/UPPCL submitted that in Petition Nos. 169/MP/2024 and 178/MP/2025, UPPCL has been impleaded as a Respondent *vide* Record of Proceedings dated 12.5.2026 and 27.5.2026 respectively, and be, therefore, permitted an additional four weeks to file replies in these cases.

3. Considering the request of the learned counsel for the Respondent No.1/SECI, the Commission adjourned these cases. The Commission also granted an additional four weeks to all the impleaded Respondents in Petition Nos. 169/MP/2024 and 178/MP/2025 to file their replies, if any, with a copy to the Petitioners, who may file their rejoinder(s), if any, within three weeks thereafter. In Petition No. 169/MP/2024, the interim protection granted by the Hon'ble Delhi High Court *vide* order dated 4.5.2026 in WP(c) No. 6007 of 2026 will continue till the next date of hearing.

4. The Petitions will be listed for hearing on **8.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

